

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 10/2023**

**IN THE MATTER OF**

**PUJA KUMAR**

**...APPLICANT**

**VERSUS**

**ANSAL API & ORS.**

**...RESPONDENTS**

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**Respondent No. 1**

**Through**



**Vikas Goel  
Counsel for the Claimant  
Enrolment No. D/122/1996-R  
Singhania & Partners LLP  
Solicitors & Advocates  
P-24, Green Park Extension  
New Delhi – 110016  
Email: [vikas@singhania.in](mailto:vikas@singhania.in)  
Tel: 011-47471414**

**Dated: 09.05.2025**

**Place: New Delhi**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 10/2023**

**IN THE MATTER OF**

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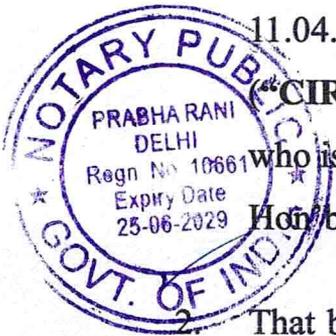
**ANSAL API & ORS.**

**...RESPONDENTS**

**AFFIDAVIT**

I, Navneet Kumar Gupta, son of Shri. Ved Prakash Gupta, aged about 44 years, having office at Unit 2 Block D1 Pocket 8 – Ground Floor, opposite India International Convention Centre IIC, New Diplomatic Enclave, Golf Course, Dwarka Sector – 23 B, South West Delhi, Delhi - 110077 do hereby solemnly affirm and declare as under:

1. That I am the Resolution Professional (“RP”), initially appointed as Interim Resolution Professional by the Hon’ble National Company Law Tribunal, Delhi (“NCLT”) vide order dated 25.02.2025, and further resolved to be a Resolution Professional vide the Committee of Creditors’ meeting dated 11.04.2025, in relation to the Corporate Insolvency Resolution Process (“CIRP”) initiated against the Ansal Properties and Infrastructure Limited, who is the Respondent No. 1 in the present proceedings pending before this Hon’ble Tribunal.



That based on the records of the present case, as made available to me by the erstwhile counsels of Respondent No. 1, I have found that Respondent No. 1 has filed the following documents/affidavits in the present matter:

- a) Reply dated 15.05.2023
- b) Additional Reply dated 15.01.2024

- c) Additional Affidavit dated 29.05.2024
- d) Additional Affidavit dated 31.08.2024
- e) Compliance Affidavit dated 03.12.2024

3. That on the last date of hearing, i.e., 29.04.2025, I entered appearance before this Hon'ble Tribunal through my counsel, who submitted a copy of the order dated 25.02.2025 passed by the Hon'ble NCLT, Delhi [in CP (IB) No. 558(ND)/2024 titled as M/s IL&FS Financial Services Limited Vs M/s Ansal Properties & Infrastructure Limited] before this Hon'ble Tribunal and requested for stay of the present proceedings qua Respondent No. 1.

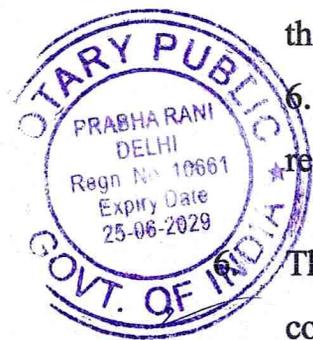
4. That I most respectfully submit that in terms of the provisions of Section 14 of the Insolvency and Bankruptcy Code, 2016 ("IBC"), the initiation or continuation of any proceedings against the Corporate Debtor, i.e., the Respondent No. 1 herein, is prohibited. Accordingly, a request was made to keep the present proceedings in abeyance until the conclusion of the CIRP.

5. That during the hearing, it was brought to the notice of my counsel that the State Environment Impact Assessment Authority, Uttar Pradesh ("SEIAA"), Respondent No. 7, had filed a reply dated 01.04.2025 before this Hon'ble Tribunal. A similar affidavit had been filed by Respondent No.

6. Accordingly, this Hon'ble Tribunal was pleased to grant us time to file a response to the said replies.

That I am submitting the present response without prejudice to the contention the present proceedings cannot be continued, in terms of Section 14 of the IBC read with Section 238 of the IBC.

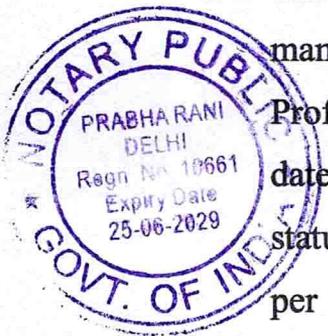
7. That upon perusal of the reply filed by SEIAA, it is learnt that this Hon'ble Tribunal vide order dated 18.12.2024, had impleaded SEIAA as Respondent



No. 7 to ensure just and proper adjudication of the issues involved in the present proceedings. In compliance with the said direction, SEIAA filed its reply dated 01.04.2025. In the said reply, SEIAA has provided details of the Environmental Clearance initially obtained by Respondent No. 1. It is further stated that the subsequent application filed by Respondent No. 1 on 25.10.2023, seeking fresh Environmental Clearance, was not granted for the reason that the Project Proponent/Consultant failed to appear before the committee in the 905<sup>th</sup> SEAC-2 meeting dated 27.12.2024. Consequently, the file was closed by the SEIAA with a direction that the matter will be discussed only after submission of online request on the prescribed online portal.

8. That upon commencement of the CIRP vide order dated 25.02.2025, the management of Respondent No. 1 has vested in the Interim Resolution Professional, presently acting as RP, i.e., myself. Accordingly, after the last date of hearing in this matter i.e., 29.04.2025, I have enquired about the status of the project, namely, Sushant Golf City, situated in Lucknow and as per the information received, it is learnt that no construction and development activities are being undertaken by the Respondent No. 1 at the project site, as stated in Respondent No. 1's additional affidavit dated 31.08.2024. The Respondent No. 1 acting through its Project Proponent/Consultant had submitted an application regarding the grant of Environment Clearance, in respect of the subject project, with SEIAA, along with the Environmental Impact Assessment Report on its online portal, on 27.11.2024. A copy of the proof of submission of the application is enclosed herewith and marked as **Annexure A**.

9. That on further enquiry from Sh. Binay Tiwari, who filed the application dated 27.11.2024 as the authorised signatory of Respondent No. 1, it is learnt



that inadvertently the Project Proponent/Consultant failed to appear in the 905<sup>th</sup> SEAC-2 meeting dated 27.12.2024 before the SEIAA, that led to the closure of the file, as stated in SEIAA reply dated 01.04.2025, with the condition that the same would be reopened on the receipt of request from Respondent No. 1 on the online portal. Accordingly, I most respectfully submit that the necessary instructions for submission of online request for revival of the case for the grant of Environmental Clearance, were issued by the undersigned, and such a request has already been uploaded on the online portal 'Parivesh' of SEIAA. A copy of the proof of submission of the request dated 06.05.2025 is enclosed herewith and marked as **Annexure B**.

10. That I respectfully wish to submit that the reason for initiation of CIRP against any company, generally is that due to financial stress the company is unable to discharge its debts for more than the threshold limit provided under the IBC. Attempt of the IBC is to find a resolution applicant who can take over the corporate debtor company as a going concern and till such time the RP is entrusted with the task of managing the affairs of the corporate debtor, Respondent No. 1 herein, in a manner that protects and preserves the value of the assets of the corporate debtor such that the assets of the corporate debtor realise maximum possible value to protect the interest of various stake holders. I respectfully submit that the steps for obtaining Environmental Clearance for the subject project would be taken in accordance with law. However, in view of the commencement of the CIRP against Respondent No.1 vide NCLT's order dated 25.02.2025, it is most respectfully prayed that the further proceedings in the present case be kept in abeyance until the conclusion of the CIRP, which would be in accordance with law and in furtherance of the object of the IBC.



*M*

11. That in terms of IBC, the mandate of the RP / undersigned is to protect and preserve the value of the property of the Corporate Debtor and to manage the operations of the Corporate Debtor as a going concern till the time a resolution plan in respect of the Corporate Debtor is approved by the Hon'ble NCLT. It is further submitted that in terms of Section 31(4) of the IBC, the successful resolution applicant will have a period of one year from the date of approval of resolution plan to obtain all necessary statutory approvals as may be required in connection with the working of Corporate Debtor. I also respectfully refer to Section 238 of the IBC, which is reproduced as under:

**“238. Provisions of this Code to override other laws**  
*The provisions of this Code shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law.”*

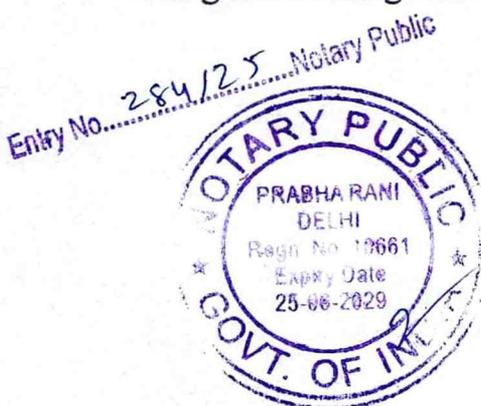
It is therefore prayed that this Hon'ble Tribunal may be pleased to direct for the suspension of proceedings against the Respondent No. 1 in the present matter, without passing any further direction till the time the moratorium is in place, which would be in the interest of justice and in accordance with law.

  
**DEPONENT**

ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED  
 112, Ansal Bhawan 16, Kasturba Gandhi Marg  
 New Delhi-110001  
 (Under Insolvency Resolution Process)

**Verification:**

Verified at \_\_\_\_\_ on this 09 MAY 2025 day of May 2025 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is wrong and nothing material has concealed therefrom.



**ATTESTED**

  
 NOTARY PUBLIC, DELHI (INDIA)

  
**DEPONENT**

ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED  
 112, Ansal Bhawan 16, Kasturba Gandhi Marg  
 New Delhi-110001  
 (Under Insolvency Resolution Process)

09 MAY 2025



भारत सरकार

Government of India

English

परिवेश  
पराविष्ट, वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest and Climate Change

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Six Monthly Compliance Report

View Proposal

View Documents

## Proposal Details

## Proposal No.:

SIA/UP/INFRA2/508297/2024

## Single Window No.:

SW/147805/2023

## CAF No.:

CAF/143935/2023

## Project Name:

Environment Clearance of Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties &amp; Infrastructure Limited.

## State:

UTTAR PRADESH

## Proposal For:

Fresh EC

## Activity:

8(b) Townships/ Area Development Projects / Rehabilitation Centres

## Sector:

INFRA2

## Application For:

Application for EC (Category A, B1, and B2 Violation)- Form 1

## Date of Submission:

27/11/2024

## State File No.:

9470-8384

## Proposal History/Timeline

Preview

DELISTED BY SYSTEM

11/04/2025-N/A



ADS Raised

10/01/2025-11/04/2025



Processed by MS SEAC

19/12/2024-10/01/2025



MS Verification Completed

27/11/2024-19/12/2024



Submitted

-27/11/2024



V.G.

//TRUE COPY//

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Preview

### Proposal Details

Proposal No.:	SIA/UP/INFRA2/508297/2024
Single Window No.:	SW/147805/2023
CAF No.:	CAF/143935/2023
Project Name:	Environment Clearance of Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.
State:	UTTAR PRADESH
Proposal For:	Fresh EC
Activity:	8(b) Townships/ Area Development Projects / Rehabilitation Centres
Sector:	INFRA2
Application For:	Application for EC (Category A, B1, and B2 Violation)- Form I
Date of Submission:	27/11/2024
State File No.:	9470-8384

### Proposal History/Timeline

#### Activity

#### Start Date - End Date

<b>Proposal Accepted and Referred to SEAC</b>		08/05/2025 - N/A	+
<b>ADS Raised</b>		06/05/2025 - 06/05/2025	-
Start Date		06/05/2025	
End Date		06/05/2025	
Replied ADS by <b>BINAY TIWARI</b> (Project Proponent):		<a href="#">View</a> (06/05/2025)	
<b>DELISTED BY SYSTEM</b>		11/04/2025 - 06/05/2025	-
Start Date		11/04/2025	
End Date		06/05/2025	
<b>ADS Raised</b>		10/01/2025 - 11/04/2025	-
Start Date		10/01/2025	
End Date		11/04/2025	
<b>Processed by MS SEAC</b>		19/12/2024 - 10/01/2025	-
Start Date		19/12/2024	
End Date		10/01/2025	
Raised ADS by <b>Director Directorate of Environment SEAC TWO</b> (Member Secretary, SEAC):		<a href="#">View</a> (10/01/2025)	
<b>MS Verification Completed</b>		27/11/2024 - 19/12/2024	-
Start Date		27/11/2024	
End Date		19/12/2024	
<b>Submitted</b>		27/11/2024	+

**Vikas Goel**

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**From:** Vikas Goel  
**Sent:** 09 May 2025 18:51  
**To:** 'nnlko@nic.in'; 'ldapro@nic.in'; 'pccf-up@nic.in'; 'doeuplko@yahoo.com'; 'ms@uppcb.in'; 'pccf-up@nic.in'; 'shivalika.rudrabatla@lawchambers.in'; 'azhar.assees@gmail.com'  
**Cc:** Vivek Gupta; Harman Sandhu; Deepal Hoda; CIRP Of Ansal Properties and Infrastructure Limited  
**Subject:** Puja Kumar Vs M/s Ansal API & Ors. (O.A. 10 of 2023) before the NGT- Advance Service of Affidavit on behalf of Respondent No. 1.  
**Attachments:** Affidavit on behalf of R-1 dated 09.05.2025.pdf

Dear All,

Please find attached herewith the affidavit of Mr. Navneet Kumar Gupta, Resolution Professional of Ansal Properties & Infrastructure Limited i.e. Respondent No.1. Kindly treat this as an advance service of the same.

Best Regards,

Vikas Goel | Senior Partner



T: +91 (11) 4747 1414 | D: +91 (11) 4747 1470  
P – 24 Green Park Ext., New Delhi 110 016 INDIA  
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